

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

(IB)-493/ND/2017

In the matter of :

Alpha Slicing

.. PETITIONER

Vs.

Saha Infratech. (P) Ltd

... RESPONDENT

SECTION :

Under Section 9 of IBC, 2016

Order delivered on 21.12.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Divesh Goyal, Advocate

For the Respondent/Corporate Debtor :

For the intervene

:

ORDER

Learned Counsels for the parties are present. It is represented for the Ld. Counsel for the Corporate Debtor that the typed set of documents at pages 159 to 176 are not legible and, hence, clear copies of the said invoices may be made available to Ld. Counsel for the Corporate Debtor enabling them to file its reply. Taking into consideration the said representation, Ld. Counsel for the petitioner is directed to furnish clear copies of the pages from 159 to 176 within a period of 5 days from today.

The Corporate Debtor to file its reply within 10 days thereafter. Rejoinder, if any, be filed by the petitioner within a period of 5 days thereafter.

Post the matter on 25.1.2018.

—Sd—  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
21.12.2017